

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 613
IB-938/PB/2018

IA/1675/2024 (New IA), IA/5119/2023, IA/4850/2023, CA/1159/2020,
CA/1721/2019, CA/1946/2019, CA/2198/2019, CA/669/2020,
CA/1082/2020, CA/1203/2020, IA/1007/2021, IA/5150/2021,
IA/3712/2022, IA/6186/2022, Intv.P/8/2023, IA/2119/2023,
IA/4759/2023

IN THE MATTER OF:
Indian Overseas Bank

...PETITIONER

Vs

M/s. Rathi TMT Saria Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 10.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor

:Ms. Bhavna Vijay, Adv in IA
5119/2023

For the RP

:Mr. Abhishek Anand and Mr. Karan
Kohli, Advs. Mr. Ajit Kumar, RP

For the Ex-promoter

: Adv Sumesh Dhawan, Adv Raghav
Dembla Advocates

For the Applicant

:Ms. Manisha Chaudhary, Mr.
Mansumyer Singh and Mr. Shrawan
Chandrashekhar, Advs. in
IA/4850/2023 and for R2 in
IA/5119/2023, IA/1007/2021 &
IA/5150/2021., Mr. Anand Shnkar
Jha, Mr. Sachin Mintri, Mr.
Abhilekh Tiwari – Advocates in
IA/5150/2021

For the Respondent/Corporate Debtor

:Mr. P. Nagesh, Sr. Adv., Mr.
Saurabh Kalia, Mr. Prakhar Dixit,
Ms. Aastha Agarwal and Mr.

Akshay, Advs. for R3 & R4 in
IA/5119/2023.

ORDER

IA/1675/2024

This is a Status Report filed by the Resolution Professional in compliance with the order dated 08.03.2024.

Ld. Counsel on behalf of the Resolution Professional is present. Ld. Sr. Counsel on behalf of one of the Member of Consortium and Ld. Counsel on behalf of other Consortium Members are present. The Status Report filed by the RP is taken on record with just exceptions. Ld. Counsel appearing for the parties sought time to seek instructions from their client in respect of resolving the issue. List the matter on **06.05.2024** alongwith other IAs.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)